

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	<u>16.4.98</u>	<p>As per order dated 16.4.98 passed in OA 653/93, Registry to move the Principal Bench for referring the matter before Full Bench along with similar cases.</p> <p style="text-align: right;">✓ V. K. J. M. 16.4.98 Vice-Chairman S. K. J. M. 15.4.98 Member (Judicial)</p>	<p>Office 16 matter for hearing admit 16.4.98.</p>
		<p><b>18. ORDER DATED 28-11-2000.</b></p> <p>This matter has been referred to the FULL BENCH. Seen the Memo filed by learned counsel for the applicant enclosing a copy of the order of the Departmental Authorities stating that her late husband has been regularised in service and the petitioner is entitled to pensionary benefits. In view of this, learned counsel for the petitioner does not want to pursue this OA and wants to withdraw the same.</p> <p>We have heard Mr. H. K. Mohanty, learned counsel for the applicant and Mr. D. N. Mishra, learned Standing Counsel for the Respondents. In view of the Memo filed OA is disposed of as not being pressed.</p> <p style="text-align: right;">✓ V. K. J. M. 28.11.2000 Vice-Chairman Member (Judicial)</p>	<p>order of 16.4.98 may kindly be seen. Memo filed by Advocate for Applicant for withdrawal of OA is at Flag-H may wholly be perused Bench.</p> <p>28.11.2000</p> <p>Copy of order of 28.11.2000 may be given to the counsel for both sides.</p> <p style="text-align: right;">S. K. J. M. 4.12.2000</p>